

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH**
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
17-11-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE

IA (IBC) 1131/2022 in Company Petition IB/12/2021
U/s 7 of IBC, 2016

IN THE MATTER OF:

Srei Equipment Finance Ltd

...Financial Creditor

Vs

Madhucon Projects Ltd

...Corporate Debtor

CORAM:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)**

ORDER

Ld. Senior Counsel Deepak Bhattacharjee for the Financial Creditor present. Ld. Counsel Mr. Dheeraj for the Corporate Debtor present.

Ld. Senior Counsel reported ready. Whereas the Ld. Counsel for the Corporate Debtor states that the Counsel who is to argue the matter today is un- well as such prayed for adjournment. This Adjudicating Authority on 28.10.2022, while adjourning the matter at the request of the Ld. Counsel for the Corporate Debtor, made it clear that no further adjournments will be allowed to the Corporate Debtor and if the Corporate Debtor fails in making submissions opportunity will be closed. However, considering the fact that Ld. Counsel for the Corporate Debtor is un-well, we defer forfeiting the opportunity to make submissions for the time being.

List the matter along with the IA on 25.11.2022.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)